

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:7471  
ANSWERED ON:22.05.2012  
TRANSPORTATION CHARGES  
Kateel Shri Nalin Kumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the State Government of Karnataka has submitted any proposal seeking revision of transportation charges and clearance of SPEF arrears for the period of 1994-2002;
- (b) if so, the details thereof and the reaction of the Union Government thereto; and
- (c) the steps taken thereon?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): As informed by the State Government of Karnataka, no revision of transportation charges has been sought by it for the period 1994-2002. However, it had submitted a proposal to the Central Government for clearance of Sugar Price Equalisation Fund (SPEF) arrears for the period 1994-2002.

(b)&(c): The Government of Karnataka, vide letter dated 9th June 2010, had submitted a proposal to the Central Government for release of arrears amounting to Rs.1,27,59,095/- (Rupees one crore twenty seven lakh fifty nine thousand and ninety five only) under the Sugar Price Equalization Fund (SPEF) for the period 1994-2002. The Food Corporation of India (FCI) is settling the SPEF accounts of the State Governments on behalf of the Central Government. As such, the matter has been taken up with the FCI.